

eCommittee Newsletter

(For Internal Circulation Only)

October 2016



eCommittee Supreme Court of India

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Constitution of a Sub Committee for suggesting Common Case Types, Disposal Types, Adjourment Types and Purpose Types for use in Case Information System 2.0

It has been brought to the notice of the eCommittee by NIC that different types of Case Types, Adjourment Types, Purpose Types and Disposal Types are in use by the different District Courts in the country which is creating difficulty in accessing the data from National Data Judicial Grid (NJDG).

To suggest Common Case Types, Disposal Types, Adjourment Types and Purpose Types for use in Case Information System 2.0, a sub-committee comprising **Mr. Justice Vedpal** (Retd.), Judge, High Court of Allahabad, **Mr. Justice G.M. Akbar Ali** (Retd.), Judge, High Court of Madras and **Mr. Umesh Sharma**, District Judge (Retd.), State of Rajasthan was constituted. The members of the sub-committee were requested to attend a preliminary meeting in the office of eCommittee to suggest Common Case Types, Common Disposal Types, Common Adjourment Types and Common Purpose Types for Case Information System National Core Version 2.0.

A preliminary meeting of the newly constituted committee was convened in the office of the eCommittee on 3rd October 2016 and four charts showing the Case Types, Disposal Types, Adjourment Types and Purpose Types used in different District Courts

in the 32 States and Union Territories were shared with the sub-committee, with a request to suggest Common Case Types, Common Disposal Types, Common Adjourment Types and Common Purpose Types for Case Information System National Core Version 2.0.

The next meeting of the sub-committee is fixed for 26th October 2016.

Release of funds to High Courts for implementation of decentralized components of Phase II of eCourts Project

Sanction of the President of India was conveyed for incurring an expenditure of Rs. 70.0055 Crores (Rupees Seventy Crores Fifty Five Thousand Only) during 2016-2017 (Plan) to be paid to High Courts for implementation of decentralized activities of Phase-II of eCourts Project. The High Court wise break-up of funds being released as per the recommendation of the eCommittee of the Supreme Court of India is as under :

| Sr. No. | High Court | Amount (In Cr.) |
|----------------|---|------------------------|
| 1 | Registrar General, High Court of Allahabad | 16.9629 |
| 2 | Registrar General, High Court of Bombay | 21.4535 |
| 3 | Registrar General, High Court of Gujarat | 11.6384 |
| 4 | Registrar General, High Court of Karnataka | 9.0143 |

| Sr. No. | High Court | Amount (In Cr.) |
|----------------|---|------------------------|
| 5 | Registrar General, High Court of Telangana & Andhra Pradesh | 10.9364 |
| | Total | 70.0055 |

Second Meeting of the Sub Committee constituted to suggest Common Case Types, Disposal Types, Adjournment Types and Purpose Types for use in Case Information System 2.0

The second meeting of the Sub Committee was held today on 26th October 2016 at 2.00 pm. The meeting was attended by **Mr. Vedpal, Judge (Retd.), Allahabad High Court and Umesh Sharma, District Judge (Retd.), Rajasthan**. The Sub Committee discussed the report submitted by **Shri Yeshvant Goswami**, Deputy Registrar, Bombay High Court and the Common Case Types for CIS 2.0 used in the State of Madhya Pradesh. The committee also discussed the proposal and Case Type (Criminal) prepared by Shri Umesh Sharma, District Judge (Retd.), Rajasthan and a note on Common Case Type prepared by Hon'ble Mr. Justice Vedpal. The Sub Committee resolved to share the documents with Mr. Justice G.M. Akbar Ali. The next meeting of the Sub Committee is proposed to be held on 28th November 2016.

Bidding adieu to Mr. Ashok T. Ukrani

Mr. Ashok T. Ukrani was given a farewell in the office of eCommittee. Mr. Ashok T. Ukrani rendered commendable services in the eCommittee for more than 5 years in the capacity of Member (Judicial) as well as Member (Management/Human Resource).

Visit of Hon'ble Chairman of the eCommittee to Hyderabad as a Resource Person in South Zone Regional Conference on Enhancing Excellence of Judicial Institutions: Challenges and Opportunities (22nd October 2016 – 23rd October 2016)

Hon'ble Mr. Justice Sunil Ambwani (Retd.), Chairman of eCommittee, Supreme Court of India, Former Chief Justice of Rajasthan High Court visited Hyderabad as a Resource Person in South Zone Regional Conference on Enhancing Excellence of Judicial Institutions: Challenges and Opportunities from 22nd October 2016 to 23rd October 2016 and Chaired the Session on eJustice: Re-engineering the judicial process through effective use of information and communication technology along with **Hon'ble Mr. Justice Rammohan Reddy** (Retd.).

Status of Memorandum of Understanding as on 31st October 2016

Following Memorandum of Understanding(s) between the Government of India and the State Government and the High Court concerned for ownership/taking on stock of hardware, maintenance, replacement etc. was executed during the month of October 2016:

1. Allahabad

Status of Utilization (Phase II of e-Courts Project) as on 31st October 2016

Status of Utilization as on 31.10.2016

| Sr. No. | High Court | Fund Utilized (in Crore) |
|----------------|--------------------|---------------------------------|
| 1 | Bombay | 29.26 |
| 2 | Chhattisgarh | 3.13 |
| 3 | Gauhati – Mizoram | 0.55 |
| 4 | Gauhati – Nagaland | 0.75 |
| 5 | Himachal Pradesh | 1.3 |
| 6 | Jammu & Kashmir | 1.58 |
| 7 | Kerala | 3.45 |
| 8 | Orissa | 3.18 |
| 9 | Patna | 7.28 |
| 10 | Punjab & Haryana | 11.14 |
| 11 | Rajasthan * | 7.99 |
| 12 | Sikkim | 0.18 |
| 13 | Tripura | 0.97 |
| | | 70.74 |

* Provisional Utilization Certificate